

CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCHOriginal Application No: 723/94

Transfer Application No:

DATE OF DECISION: 1/12/1994Smt. S.S. Amre PetitionerShri. A.I. Bhatkar Advocate for the Petitioners

Versus

Union of India & Ors. RespondentShri. R.K. Shetty Advocate for the Respondent(s)

CORAM :

The Hon'ble Shri Justice M.S. Deshpande, V.C

The Hon'ble Shri

1. To be referred to the Reporter or not ? NO
2. Whether it needs to be circulated to other Benches of the Tribunal ? NO


(M.S. Deshpande)
Vice-Chairman

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

O.A. 723/94

Mrs. Shubhangi Subhash Amre .. Applicant

Vs.

Union of India & Ors. .. Respondents

CORAM : Hon'ble Shri Justice M.S. Deshpande, V.C

APPEARANCES

1. Shri. A.I. Bhatkar, Counsel for the applicant
2. Shri. R.K. Shetty, Counsel for respondents

ORAL JUDGMENT

DATED : 1/12/1994

X Per Shri. Justice M.S. Deshpande, V.C X

The only question which arises for consideration is whether the applicant is entitled to compassionate appointment within a particular period. The respondent's reply show that the respondent neither denied nor rejected the claim of the applicant for appointment and that the applicant was informed that her application would be considered in her turn. In the sur-rejoinder filed by respondent, it has been stated that there are two other claimants for compassionate appointment, one Kamla wife of Kashmir Singh Dhiman, whose husband died on 4-2-1985 and one Sangeeta, wife of V.J. Pokale, whose husband died on 1-1-1992. Shri. Shetty for the respondents states that ^{There is one more} one Sumitra Davekar, whose

husband also died. Shri. Shetty also states that the claim of the applicant will have to be considered in relation to the claims of these three persons and that though there is no dispute that compassionate appointment would be granted to the applicant, it would take some time for finalising the appointment as there are no vacancies at the moment. It will be ultimately for the respondents to find out which and how the vacancy can be created and filled-up and this is a matter on which the Tribunal would not be in a position to issue directions. The only direction, in view of the facts stated above, would be that the respondents shall take an early decision as to the date on which applicant would be given the compassionate appointment and it should be preferably within four months. With this direction, the O.A is disposed of.


(M.S. Deshpande)
Vice-Chairman